

Dated : 16.01.2026

PUBLIC NOTICE

It is hereby circulated for information of all concerned that a Mediation 'For the Nation 2.0' Campaign is being launched by Mediation & Conciliation Project Committee (MCPC), Supreme Court of India, across India w.e.f. 2 January, 2026 with a motive to settle pending cases in all the Taluka Courts, District Courts and High Courts of India.

This initiative aims to resolve pending cases having elements of settlement including matters pending under each of the following categories, which may be referred to Mediation.

1. Matrimonial Disputes Cases	2. Accident Claims Cases	3. Domestic Violence Cases
4. Cheque Bounce Cases	5. Commercial Dispute Cases	6. Service Matters Cases
7. Criminal Compoundable Cases	8. Consumer Disputes Cases	9. Debt Recovery Cases
10. Partition Cases	11. Eviction Cases	12. Land Acquisition Cases
13. Other Suitable Civil Cases.		

The General Public/ Litigants /Advocates are hereby informed and encouraged to actively participate in this initiative which offers a faster and effective method of dispute resolution contributing to the larger goal of justice for all.

For availing the above opportunity for amicable settlement and for making reference of the pending cases to Mediation Centre, please contact.

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Principal Districts & Sessions Judge (H.Qs.) (Officiating)
Central District, Tis Hazari Courts, Delhi.


Principal Districts & Sessions Judge
West District, Tis Hazari Courts, Delhi.

2852-2856
No. /DMC/THC/DELI.II
Copy for information to:

1. P.S. to Principal Districts & Sessions Judge (H.Qs.), Central District, THC, Delhi.
2. P.S. to Principal Districts & Sessions Judge (West), West District, THC, Delhi.
3. Office of Delhi Bar Association, Tis Hazari Courts, Delhi.
4. Computer Branch, Tis Hazari Courts, Delhi.
5. Website Committee, Tis Hazari Courts, Delhi, to upload the same.

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